

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 494/2002

DATE OF ORDER : 15.11.2002

Jamuna Prasad son of Shri Sukh Ram aged 46 years, resident of 52/203, Sector R-5, Pratap Nagar, Sanganer, Jaipur. O/o SO/E Civil, W.R., AMD, Jaipur.

....Applicant.

VERSUS

1. Union of India through the Chairman, Atomic Energy Commission and Secretary to the Government of India, Department of Atomic Energy, Anushakti Bhavan, CSM Marg, Mumbai.
2. The Director, Atomic Minerals Directorate for Exploration and Research, Department of Atomic Energy, 1-10-153-156, Begumpet, Hyderabad.
3. The Regional Director, Atomic Minerals Directorate for Exploration and Research, Western Region, Department of Atomic Energy, Sector 5, Pratap Nagar, Sanganer, Jaipur.

....Respondents.

Mr. V.S. Gurjar, Counsel for the applicant.

CORAM

Hon'ble Mr. G.C. Srivastava, Member (Administrative)

Hon'ble Mr. M.L. Chauhan, Member (Judicial)

ORDER (ORAL)

PER HON'BLE MR. G.C. SRIVASTAVA, MEMBER (ADMINISTRATIVE)

Heard the learned counsel for the applicant.

2. In this OA, the applicant who is working as Scientific Officer under the respondents has prayed for the following reliefs:-

(i) Quash and set aside the impugned order Annexure A/1 dated 04.07.2001 and Annexure A/2 dated 18.12.2001 with a further direction to the respondents that the applicant be assigned they were as for his qualification and experience so that he may have an opportunity to show his efficiency and work which consequently could be considered for the purpose of his promotion.

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(ii) Issue further orders/directions as this Hon'ble Court may deem fit and appropriate in the facts and circumstances of this case to inquire into the matter and fix responsibility on the erring officer/s for causing such a huge loss to the government.

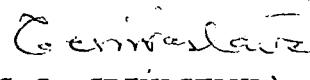
iii). Award cost of the application/petition in the favour of the applicant and against the respondents.

2. After discussion at Bar, the learned counsel for the applicant agrees that the applicant shall make a representation to the Respondent No. 2 within a period of fifteen days from today, who shall consider the same and pass an appropriate order within one month thereafter.

3. With the above direction, the OA stands disposed of.

  
(M.L. CHAUHAN)

MEMBER (J)

  
(G.C. SRIVASTAVA)

MEMBER (A)

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